

**Central Administrative Tribunal  
Principal Bench, New Delhi.**

**CP-532/2015  
in  
OA-3553/2010  
RA-230/2015**

**New Delhi this the 11th day of March, 2016.**

**Hon'ble Sh. V. Ajay Kumar, Member (J)  
Hon'ble Mr. P.K. Basu, Member (A)**

1. Shri R.C. Rangray ,S/o Sh. Munshi Ram,  
R/o Flat No.37, COSMOS Apartments  
Plot No.28, Sec-10,  
Dwarka, New Delhi 110 075.

2. Shri Jai Bhagwan, S/o Sh. Lachhman Singh,  
R/o flat No. No. 39, Unity Apartment,  
Pocket 23, Sector 24, Rohini, Delhi.

3. Shri Baljit Singh, S/o Sohan Lal  
R/o H.No.349, SFS Flats,  
Sector-11, Rohini,  
Delhi-110085.

4. Shri Arab Singh, S/o Sh. Leela Dhar  
R/o H.No. H-3/95, 3<sup>rd</sup> Floor,  
Sec-18, Rohini, New Delhi-110089.

5. Shri S.P.Bawalia, S/o Sh. Chaitter Singh  
R/o H.No.WZ-82, Tatar Pur  
New Delhi-110027.

6. Shri Chet Ram, S/o Sh. Sri Chand  
R/o H.No.316/12, Main M.B. Road  
Lado Sarai, Mehrouli.

...

Petitioners

(By Advocate: Shri M.P. Raju with Ashish Kumar Sinha)

Versus

1. Shri Madhusudan Prasad,  
Secretary  
Ministry of Urban Development & Employment  
Govt. of India, Nirman Bhawan  
New Delhi 110 011.
2. Dr. Sanjay Kothari,  
Secretary  
Ministry of Personnel  
Public Grievances & Pensions  
Govt. of India, North Block  
New Delhi.

3. Shri Diwakar Garg,  
 Director General of Works  
 Central Public Works Department  
 Nirman Bhawan  
 New Delhi.

4. Shri Ashim Khurana,  
 Secretary  
 Union Public Service Commission  
 Dholpur House  
 New Delhi. .... Respondents

(By Advocate: Shri D.S. Mahendru and Shri R.N. Singh for R-4)

**ORDER (Oral)**

**By Shri V. Ajay Kumar, Member (J):**

Heard Shri M.P. Raju, the learned counsel for the petitioners and Shri D. S. Mahendru, the learned counsel for the respondents.

2. In view of the dismissal of the RA No.230/2015 filed by the respondents in OA No.3553/2010 and in view of the permission granted to the respondents to comply with the orders of this Tribunal in the OA by a further period of three months from the date of receipt of order in the RA, nothing survives in the present CP and accordingly the CP is closed. Notices issued to the respondents are discharged. No costs.

Separate order has been passed in RA No. 230/2015.

**(P.K. Basu)**  
**Member (A)**

**(V. Ajay Kumar)**  
**Member (J)**

/ns/